National Company Law Appellate Tribunal, New Delhi Company Appeal (AT) (Ins) No. 1516 of 2019

IN THE MATTER OF:

M/s Quippo Infrastructure Ltd.

...Appellant

Vs.

M.R. Nirman Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Gaurav Mahajan and Ms. Prerita Aggarwal,

Advocates.

For Respondent: None

ORDER

(Through Virtual Mode)

13.01.2021: Mr. Gaurav Mahajan the Learned Counsel appearing for the Appellant brings to the notice of this Tribunal that on behalf of the Appellant he is filing an Affidavit before this Tribunal to show that in fact the notice was served on the Corporate Debtor and the said information he had obtained through RTI. He is permitted to file the necessary Affidavit duly signed by the concerned person of the Appellant within three days from today before the Office of the Registry. The Office of the Registry is permitted to receive the same.

The Registry is directed to List the matter on 20th January, 2021.

[Justice Venugopal M.] Member (Judicial)

[Ms. Shreesha Merla] Member (Technical)